

**IN THE HIGH COURT OF MADHYA PRADESH
AT INDORE**

BEFORE

HON'BLE SHRI JUSTICE PREM NARAYAN SINGH

ON THE 5th OF JULY, 2024

MISC. CRIMINAL CASE No. 26873 of 2024

(DIGVIJAYSINGH RAJPUT

Vs

THE STATE OF MADHYA PRADESH)

Appearance:

(BY SHRI ANOPAM CHOUHAN, ADVOCATE)

(BY MS. URMILA MALVIYA, PANEL LAWYER)

ORDER

1. This is first application filed by the applicant under Section 439 of Criminal Procedure Code, 1973, for grant of bail in connection with Crime No.908/2019 dated (not mentioned), registered at Police Station Manawar, District-Dhar for the offence under Sections 353, 332, 307, 186, 324, 333 of IPC and Sections 25 & 27 of Arms Act.

2. It is matter of bail jump.

3. Learned counsel for the applicant submits that the applicant was required to appear before the trial Court on 10.01.2024 but he could not mark his presence on 10.01.2024 and arrest warrant was issued and in compliance with the same, he was arrested on 24.05.2024. It is further submitted that he has never misused the liberty so granted to him. The applicant assures that in future he would regularly appear before the trial and comply with all the conditions imposed by this Court.

4. Counsel for the State opposes the bail application and prays for its rejection.

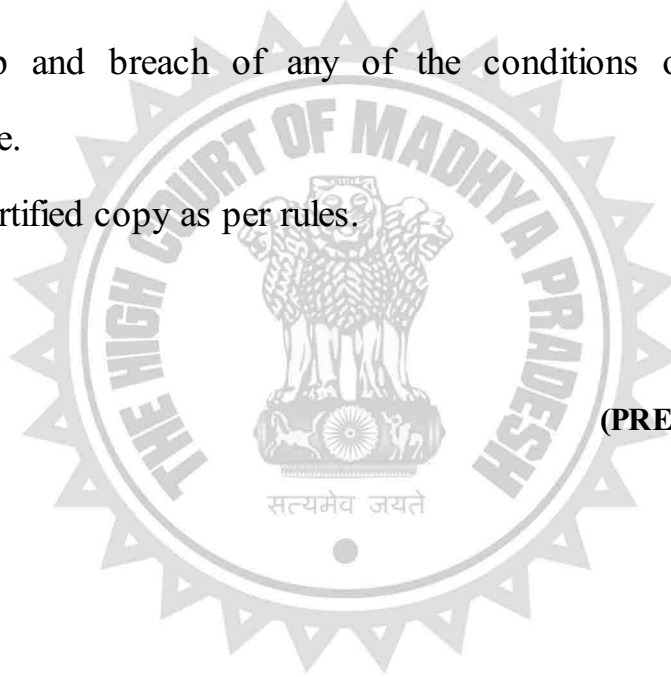
5. Looking to the facts and circumstances of the case and the arguments advanced by the learned counsel for the parties and on perusal of the material

available on record without commenting on the merits of the case, this application is **allowed**.

6. It is directed that, the applicant shall be released on bail on furnishing a personal bond in the sum of **Rs.1,00,000/- (Rupees One lakh only)** with two solvent sureties of **Rs.50,000/- (Rupees Fifty thousand only)** each to the satisfaction of the trial Court, to appear before the trial Court on the dates given by the Court. The applicant shall also abide by the conditions enumerated under Section 437 (3) Criminal Procedure Code, 1973.

7. This order shall be effective till the end of the trial. However, in case of bail jump and breach of any of the conditions of bail, it shall become ineffective.

Certified copy as per rules.



(PREM NARAYAN SINGH)
JUDGE

Vindesh